

(b) whether the applicant had desired an enquiry into the matter through C.B.I, and transfer of the excise staff and if so, the action taken in this regard.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K.R. GANESH) : (a) and (b) Shri Ram Swaroop Sharma of Sarai Kothiwalan, Moradabad had sent a letter dated 11-6-1974 to the Finance Minister quoting and enclosing an extract of a news item dated 7th June, said to have been published in "Amar Ujala" of 8th June, 1974 regarding the alleged hushing up of a case in which 150 pieces of gold with foreign markings were recovered by the Customs and Central Excise Officers at Moradabad. In his letter Shri Sharma has requested for the transfer of some Central Excise Officers. Investigations into the complaint are in progress.

#### Income Tax Officers posted in New Delhi

\*608. SHRI JAGANNATH BHARD.

WAJ : Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that Income-tax Inspectors who have been promoted as Income-tax Officers and are posted in Districts VII and VIII (Ward IV) in New Delhi have not been transferred from these Districts for a number of years ;

(b) if so, what are the reasons therefor ;

(c) what is the number of such officers along with the dates of their postings as Inspectors and ITOs; and

(d) what steps are being taken to transfer these officers in public interest ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K.R. GANESH) : (a) to (d) A statement is laid on the Table of the House.

#### Statement

According to the policy regarding transfers of Income Tax Officers, in city charges like Delhi, where no change of station is

involved, Income-tax Officers are transferred from one ward/circle to another ward/circle ordinarily every 3 years. In considering such transfers, the period of stay of an officer as on the 1st of April of the year is taken into account. The nomenclature adopted in the Charge of the Commissioner of Income-tax Delhi, for describing Income-tax Circles is by Districts, Sub-Districts and Circles, and there are no Wards as such. Out of 15 Income-tax Officers now posted in Districts VII and VIII in the Delhi Charge, only three who had completed 3 years in these Districts on 1-4-1974, have not been transferred.

2. Orders transferring some of the officers were issued in May, 1974. The question of transfer of the remaining officers, including those posted in Districts VII and VIII, who are due for transfer, was deferred till the then impending reorganisation of the charges of Commissioners of Income-tax was effected.

3. The names of the three Income-tax Officers with the dates of their posting as Income-tax Officers, are given below:

Name	Date of posting as ITO in Districts VII/VIII
1. Shri R.D. Puri . . .	1-9-1969
2. Shri Gulshan Rai . . .	28-9-1970
3. Shri M.L. Dua . . .	1-1-1971

None of these officers was posted as Inspector in those Districts. Proposals for transfer of these officers are under consideration of the Commissioner of Income-tax, New Delhi.

#### मोदी खड़ उद्योग को दिया गया ऋण

\*609. श्री प्रकाश वीर शास्त्री : क्या वित्त मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या मेरठ के निकट बन रहे मोदी खड़ उद्योग को भारतीय औद्योगिक विकास बैंक, यूनिट ट्रस्ट और रिजर्व बैंक द्वारा कोई ऋण दिया गया है ;

(ख) यदि हां, तो इनमें से प्रत्येक संस्था द्वारा दिये गये अथवा दिये जाने वाले ऋणों का व्यौरा क्या है ;

(ग) क्या स्टेट बैंक आफ इंडिया द्वारा भी कार्यकारी पूंजी के रूप में काम आने के लिए 5 करोड़ रुपये की राशि दी जाने वाली है ;

(घ) क्या इस उद्योग द्वारा पश्चिम जर्मनी के एक प्रतिष्ठान का सहयोग लिया गया है और भारत सरकार ने इसके लिए ऋण संबंधी गारंटी दी है ;

(ङ) इस कारखाने के निर्माण पर कितनी लागत आने का अनुमान है ; और

(च) सरकार ने इस कारखाने में लगायी जाने वाली अपनी पूंजी की सुरक्षा के लिए क्या पूर्वोपाय किये हैं ?

#### t[Credit given to Modi Rubber Industries

\*609. SHRI PRAKASH VIR SHASTRI: Will the Minister of FINANCE be pleaded to state :

(a) whether any credit has been given by the Industrial Development Bank of Inoia Unit Trust and Reserve Bank of India to the Modi Rubber Industries, under construction near Meerut ;

(b) if so, the details of the loans advanced so far or likely to be advanced by each of these institutions;

(c) whether a sum of rupees five crores for use as working capital is to be given by the State Bank of India also ;

(d) whether any collaboration of a West German firm has been sought for by this industry and credit guarantee given by the Government of India ;

[English translation.

(e) what will be the estimated cost of construction of this Unit; and

(f) what precautions have been taken by Government to ensure security of its investment in this unit ?]

वित्त मंत्री (श्री य० य० चव्हाण) :

(क) से (च) एक विवरण समा पटल पर रखा जा रहा है।

#### विवरण

भारत काण्टीनेन्टल रबिअरक, ए० जी० (काण्टीनेन्टल), हैनोवर पश्चिम जर्मनी के तकनीकी सहयोग से मोदी रबर लिमिटेड, मोटरगाड़ियों के टायरों और ट्यूबों के निर्माण के लिए उत्तर प्रदेश के मेरठ जिले में एक परियोजना की स्थापना कर रहे हैं। इस परियोजना के लिए 612.46 लाख रुपये के बराबर की 271 लाख डी० एम० की विदेशी मुद्रा की पूर्ति एक सरकार से दूसरी सरकार को ऋण के आधार पर, पश्चिमी जर्मनी से उपलब्ध ऋण से की जा रही है और इसके लिए कोई सरकारी गारंटी अपेक्षित नहीं है। इस परियोजना की अनुमानित लागत 23.88 करोड़ रु० है, जिसमें छः करोड़ रु० का साम्य पूंजी निर्गम (इक्विटी केपिटल इश्यू) और 2.00 करोड़ रुपये का अतिरिक्त निर्गम (एडिशनल इश्यू), जो अभी होना है, भी शामिल है ;

भारतीय औद्योगिक विकास बैंक (इंडस्ट्रियल डेवलपमेंट बैंक ऑफ इंडिया) ट्रि यूनिट ट्रस्ट ऑफ इंडिया और अन्य वित्तीय संस्थानों द्वारा अब तक दी

गयी आर्थिक सहायता का व्यौरा नीचे दिया जा रहा है। भारतीय रिज़र्व बैंक ने इस कम्पनी को कोई ऋण नहीं दिया है। (लाख रु० में)

आर्थिक सहायता	स्वीकृत राशि	संवितरित/ न्यायन राशि
1. भारतीय औद्योगिक विकास बैंक (इंडस्ट्रियल डेवलपमेण्ट आफ इंडिया) शेयरों की हामीदारी	56.00	22.44
ऋण [संपरिवर्तनीयता खण्ड (फ्लक्टिंगविजिट बलाज) सहित]	415.00	375.00
जोड़	465.00	397.44
2. यूनिट ट्रस्ट आफ इंडिया डिबेंचरों के लिए अभिदान (संपरिवर्तनीयता खण्ड सहित)	50.00	59.00
3. भारतीय जीवन बीमा निगम साधारण शेयरों के लिए अभिदान शेयरों की हामीदारी	22.00	22.00
ऋण (संपरिवर्तनीयता खण्ड सहित)	28.00	25.13
जोड़	200.00	150.00
जोड़	250.00	197.12
4. भारतीय औद्योगिक ऋण एवम् निवेश निगम (इंडस्ट्रियल क्रेडिट एण्ड इन्वेस्टमेंट कारपोरेशन आफ इंडिया) ऋण (संपरिवर्तनीयता खण्ड सहित)	225.00	150.00
साधारण शेयरों के लिये प्रत्यक्ष अभिदान	13.00	13.00
शेयरों की हामीदारी	35.00	..
जोड़	273.00	163.00
5. भारतीय औद्योगिक विस्त निगम (इंडस्ट्रियल फाइनेंस कारपोरेशन आफ इंडिया) ऋण (संपरिवर्तनीयता खण्ड सहित)	300.00	250.00
साधारण शेयरों के लिए प्रत्यक्ष अभिदान	22.67	17.00
शेयरों की हामीदारी	33.00	..
जोड़	355.67	267.00
कुल योग	1393.67	1074.57

कम्पनी का विचार शीघ्र ही (23.88 करोड़ रुपये के सकल परियोजना मूल्य के अन्तर्गत) दो करोड़ रुपये के अतिरिक्त साम्य (इक्विटी) शेयर जारी करने का है। जिन संस्थानों ने इस समय कम्पनी के शेयर लिए हुए हैं, उन्हें निर्गमन के समय धृत अधिकारों के अनुसार इक्विटी के लिए अभिदान देना पड़ सकता है।

जहां तक कार्यचालन पूंजी के लिए भारतीय स्टेट बैंक की सहायता का संबंध है, बैंक वालों में प्रचलित परम्परा एवम् परिपाटी के अनुरूप तथा भारतीय स्टेट बैंक अधिनियम, 1955 के प्रावधानों के अन्तर्गत बैंक पर यह सांविधिक दायित्व आता है कि वह अपने ग्राहक विशेष के बारे में इस प्रकार की सूचना जाहिर न करे।

भारतीय औद्योगिक विकास बैंक, यूनिट ट्रस्ट आफ इंडिया तथा अन्य संस्थानों द्वारा उक्त कम्पनी को दिया गया ऋण/ऋणपत्रों के रूप में दी गयी सहायता कम्पनी की सभी स्थायी (फिक्स्ड) परिसम्पत्ति के बन्धक तथा अन्य सभी वर्तमान और भावी परिसम्पत्तियों पर अस्थायी प्रभार (फ्लोटिंग चार्ज) द्वारा सुरक्षित है।

\*[THE MINISTER OF FINANCE (SHRI Y.B. CHAVAN) : (a) to (f) A statement is laid on the Table of the House.

Statement

Modi Rubber Limited is setting up a project in Meerut District, Uttar Pradesh for the manufacture of automobile tyres and tubes in technical collaboration with M/s. Continental Gunmiwerke, A. G. (CONTINENTAL,

Hannover, West Germany. The foreign exchange requirements of the project of DM27.1 million equivalent to Rs. 612-46 lakhs are being met out of the West German credit on Government to Government basis and no Government guarantee is involved. The estimated cost of the project is Rs. 23 • 88 crores which includes an equity capital issue of Rs. 6.00 crores and an additional issue of Rs. 2.00 crores yet to be made.

The financial assistance so far given by the Industrial Development Bank of India and the Unit Trust of India and the other financial Institutions is as under. The Reserve Bank of India has not granted any loan to this company.

(Rupees in Lakhs)

Assistance	Amount sanctioned	Amount disbursed/ devolved
<b>1. Industrial Development Bank of India</b>		
Underwriting of shares	50.00	22.44
Loans (with convertibility clause)	415.00	375.00
<b>TOTAL</b>	<b>465.00</b>	<b>397.44</b>
<b>2. Unit Trust of India</b>		
Subscription to debentures (with convertibility clause)	50.00	50.00
<b>3. Life Insurance Corporation of India</b>		
Subscription to equity shares	22.00	22.00
Underwriting of shares	28.00	25.13
Loans (with convertibility clause)	200.00	150.00
<b>TOTAL</b>	<b>250.00</b>	<b>197.13</b>

[ 1 English translation

Assistance	(Rupees in Lakhs)	
	Amount sanctioned	Amount disbursed devolved
<b>4. Industrial Credit and Investment Corporation of India:</b>		
Loans (with convertibility clause)	225.00	150.00
Direct subscription to equity shares	13.00	13.00
Underwriting of shares	35.00	..
<b>TOTAL</b>	<b>273.00</b>	<b>163.00</b>
<b>5. Industrial Finance Corporation</b>		
Loans (with convertibility clause)	300.00	250.00
Direct subscription to equity shares	22.67	17.00
Underwriting of shares	33.00	..
<b>TOTAL</b>	<b>355.67</b>	<b>267.00</b>
<b>GRAND TOTAL</b>	<b>1,393.67</b>	<b>3074.57</b>

The company proposes to make the additional equity share issue of Rs. 2.00 crores (within the total project cost of Rs. 23.88 crores) shortly. The institutions which now hold shares in the company may be required to subscribe to the equity according to rights held at the time of issue.

As regards the working capital assistance by the State Bank of India, in accordance with the practice and usage customary among bankers and also in conformity with the provisions of the State Bank of India Act, 1955, the Bank is enjoined by statute not to divulge such information in respect of any of its individual constituents.

The loan/debenture assistance given by the Industrial Development Bank of India and the Unit Trust of India and the other institutions to the company are secured by a mortgage of all the fixed assets of the company and a floating charge on all other assets, present and future.]

#### Gradation of Class II officers of General Insurance Corporation

\*610. SHRI JAGJIT SINGH ANAND: Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that Class II officers of the General Insurance Corporation have not been properly graded since the nationalisation of General Insurance; and

(b) if so, what steps Government propose to take in this regard ?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRIMATI SUSHILA ROHATGI) : (a) and (b) In the General Insurance industry the nomenclature of Class II does not exist. Presumably, the Hon'ble Member has in mind the category of field staff known as Inspectors, Development Officers etc. in the General Insurance Industry. The General Insurance Services Integration Committee set up by the Government submitted its recommendations regarding the terms and conditions of such employees to the Government in the month of November, 1973 and the recommendations of the Committee are under consideration in consultation with the G.f.C.

जीवन बीमा निगम द्वारा कमीशन का जव्त किया जाना

\*611. श्री सुब्रमण्यन् स्वामी :

डा० रामकपाल सिंह :

क्या वित्त मंत्री यह बताने की कृपा करेंगे कि :

(क) जीवन बीमा निगम ने पिछले तीन वर्षों के दौरान प्रतिवर्ष बीमा एजेंट्सियों को समाप्त करने के परिणामस्वरूप कमीशन की कितनी कितनी राशि जव्त की; और

(ख) इनमें से प्रत्येक वर्ष के दौरान कितनी कितनी एजेंट्सियां समाप्त की गयीं ?